

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.2 in Civil Appeal No.1899/2002

COMMNR. OF INCOME TAX, AHMEDABAD

Appellant (s)

VERSUS

SUNIL J. KINARIWALA
(For clarification) (With office report)

Respondent (s)

With

I.A.No.2 in C.A.No.3373/2000
I.A.No.2 in C.A.No.3792/1999
I.A.No.2 in C.A.No.3827/1999
I.A.No.2 in C.A.No.3829/1999
I.A.No.2 in C.A.No.3830/1999
I.A.No.2 in C.A.No.5020/2000
I.A.No.2 in C.A.No.5720/1998
I.A.Nos.11-20 in C.A.No.6148-6157/1998
I.A.Nos.39-76 in C.A.No.6375-6412/1998

(For clarification) (With office report)

Date : 31/03/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s) Mr. Pritesh Kapur, Adv.
Mr. K.C. Kaushik, Adv.
Mr. B.V. Balaram Das, Adv.
Mrs. Sushma Suri, Adv.

For Respondent (s) Mr. Uday U. Lalit, Adv.
Mr. H.A. Raichura, Adv.
Mrs. Saroj Raichura, Adv.

RR-Ex-parte

UPON hearing counsel the Court made the following
O R D E R

....L.....I.....T.....T.....T.....T.....T.....J
.SP1

Having heard the learned counsel, we are of the view
that the judgment is quite clear and does not need any
clarification.

I.As. are, therefore, dismissed.

.SP1

(N. Annapurna)
Court Master

(Kanwal Singh)
Court Master